

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 23/RP/2025
in Petition No. 45/TT/2023**

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the order dated 19.7.2025 in Petition No. 45/TT/2023.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : West Bengal State Electricity Distribution Company Limited and Others

Date of Hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Ms. Rohini Prasad, Advocate, BSPHCL
Shri Mukesh Bhakar, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

At the outset, the learned counsel for Respondent No. 2, Bihar State Power Holding Company Limited (BSPHCL), submitted that BSPHCL has not been impleaded as a Respondent in the instant Review Petition.

2. In response, the learned counsel for the Review Petitioner submitted that BSPHCL has already been mapped and impleaded as Respondent No. 2 in the Review Petition.

3. After the hearing, the Commission directed the Respondents to file their respective replies, if not already filed, within two weeks, with a copy to the Review Petitioner, who may file its rejoinder, if any, within two weeks thereafter.



4. The Review Petition will be listed for hearing on **15.2.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

